

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO.346
TO BE ANSWERED ON 18.12.2017

Ragging in Educational Institutions

346. SHRI P.C. MOHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Ministry is aware of any complaints received by University Grants Commission (UGC) regarding ragging in higher educational institutions in the country;
- (b) if so, the details of such complaints received during the last three years and the current year, State-wise;
- (c) whether UGC has framed any guidelines defining ragging in detail and if so, the steps taken for implementation of these guidelines;
- (d) the action taken by the Government/UGC against the erring persons or institutions in this connection including severe punishment; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)**

(a) & (b): Yes, Madam. The details of complaints of ragging received in University Grants Commission (UGC) during the last three years and the current year, State-wise are available at the websites www.antiragging.in & www.amanmovement.org. Details of ragging cases reported are as per **Annexure-I**.

(c): UGC has brought out the UGC Regulations on curbing the menace of ragging in higher educational institutions, 2009 which defines ragging. These UGC Regulations have been further amended and are applicable to all Higher Educational Institutions across the country. They provide for a number of punitive and prohibitive measures. Details of punishment given to perpetrators of ragging are as per **Annexure-II**.

(d) & (e): Further, to curb the menace of ragging, the UGC issues circulars every year to all the Vice-Chancellors of all the Universities, the latest being dated 25.07.2017, to implement the Anti-Ragging Regulations and take strict action against those flouting the guidelines. The UGC has also made it mandatory for all Educational Institutions to incorporate in their prospectus the directions of the Government regarding Anti-Ragging. An Anti-Ragging toll free “helpline” 1800-180-5522 has been made operational by the UGC with Call Centre facilities for helping victims of ragging, besides facilitating effective coordinated action by all concerned. A mobile application has also been developed for Anti-Ragging. During the year 2016-17, MHRD released an amount of Rs. 4.79 Crore to the UGC for awareness on Anti-Ragging measures through the media.

Annexure referred to in reply to part (a) to (b) of Lok Sabha Unstarred Question No. 346 for 18.12.2017 regarding Ragging in Educational Institutions.

Annexure-I

State-wise and Year-wise details of ragging cases during the last three years and the current year

State	2014	2015	2016	2017	Total
Andaman & Nicobar	0	0	0	0	0
Andhra Pradesh	21	12	17	28	78
Arunachal Pradesh	0	0	0	1	1
Assam	8	9	10	33	60
Bihar	39	21	24	50	134
Chandigarh	0	1	0	3	4
Chhattisgarh	7	9	4	8	28
Dadra & Nagar Haveli	0	0	0	0	0
Daman & Diu	0	0	0	0	0
Delhi	7	8	8	12	35
Goa	0	1	1	0	2
Gujarat	14	11	5	16	46
Haryana	7	4	11	16	38
Himachal Pradesh	3	4	4	6	17
Jammu & Kashmir	7	4	2	7	20
Jharkhand	13	19	15	19	66
Karnataka	20	23	24	48	115
Kerala	17	29	35	43	124
Lakshadweep	0	0	0	0	0
Madhya Pradesh	74	48	55	100	277
Maharashtra	41	17	29	44	131
Manipur	1	0	0	4	5
Meghalaya	0	1	1	1	3
Mizoram	0	1	1	3	5
Nagaland	0	0	0	0	0
Odisha	32	30	28	46	136
Puducherry	7	3	0	8	18
Punjab	11	9	15	12	47
Rajasthan	28	16	20	40	104
Sikkim	0	0	1	2	3
Tamil Nadu	32	25	33	43	133
Telangana	3	5	12	12	32
Tripura	4	1	3	9	17
Uttar Pradesh	80	51	93	138	362
Uttarakhand	13	8	14	28	63
West Bengal	54	53	50	92	249
GRAND TOTAL	543	423	515	872	2353

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No. 346 for 18.12.2017 regarding Ragging in Educational Institutions.

**Annexure-
II**

Year-wise details of Punishment given to perpetrators of reported cases of Ragging

(From 18-Apr-2012 To 12-Dec-2017)

S. No.		2012	2013	2014	2015	2016	2017	Grand Total
1	Total Complaints Received	306	640	543	423	515	872	3299
2	Total Number of Punished	18	24	149	214	162	390	957
2.1	Suspension	4	12	39	62	58	168	343
2.2	Fine	0	0	0	8	10	9	27
2.3	Warning	14	12	100	143	91	210	570
2.4	Rustication	0	0	10	1	3	3	17